

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.1278
TO BE ANSWERED ON 27.07.2021**

RESERVATION FOR SEBC

1278. SHRI A.K.P. CHINRAJ:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government is considering to include Maharashtra State Reservation for Socially and Educationally Backward Classes (SEBC) Act, 2018 in 9th Schedule of Consitution of India, if so, the details thereof; and

(b) the details of solution available with the Government to safeguard reservation in various States which exceeds 50 percent quota?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SUSHRI PRATIMA BHOUMIK)**

(a) : No Sir.

(b): As per judgment given by the Supreme Court in the Indira Sawhney case in the year 1992, the total of all reservation can not exceed 50%. At present, there is no proposal to override this Supreme Court judgment.
